

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-544/ND/2017

In the matter of :

M.N. Auxichem

....PETITIONER

Vs.

BTM Industries Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC, 2016

Order delivered on 28.11.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Ankit Sareen, Advocate

For the Respondent/Corporate Debtor : -

For the Intervener : -

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that the originals of the acknowledgement/confirmation of the balance in relation to the accounts will be filed within a period of 10 days.

In addition, Ld. Counsel for the petitioner is directed to file the Master Data in relation to the situation of the registered office of the Corporate Debtor and the petitioner is also directed to send one more notice on the Corporate Debtor to its present registered office intimating the next date of hearing which is posted on 11.12.2017. Corporate Debtor to show cause as to why this Petition should not be admitted upon receipt of notice.

List on 11.12.2017.

Dasti process is allowed.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit